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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 239/2001
in
OA 382/2000

New Delhi this the 22nd day of October, 2001.

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi. Member (A)

Ranjit Singh
S/o late Shri Moti Ram,
R/O N.Block, H.No.135,
Raghbir Nagar, New Delhi-27

(By Advocate Shri C.B.Pillai)

... Petitioner

VERSUS

Shri Rakesh Mohan Misra
General Manager,
Delhi Milk Scheme,
West Patel Nagar, New Delhi.

(By Advocate Shri V.S.R. Krishna)

... Respondent

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminatha, Vice Chairman(J)

Heard both the learned counsel for the parties in CP 239/2001.

2. Our attention has also been drawn to the additional affidavit filed by the respondents dated 1.10.2001 in pursuance of our previous order dated 30.8.2001. Having regard to the facts and circumstances of the case, we are unable to agree with the contentions raised by the learned counsel for the petitioner that the respondents have wilfully or contumaciously disobeyed the Tribunal's order dated 7.2.2001 in OA 382/2000 to justify further action being taken against the alleged contemnor/respondent under the Contempt of Courts Act,1971 read with Section 17 of the Administrative Tribunals Act,1985. Shri C.B.Pillai, learned counsel for the petitioner has submitted that at least one of the reasons

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mentioned by the Committee for rejecting the petitioner's prayer for compassionate appointment is contrary to the directions of the Tribunal in the aforesaid order, namely, that they have taken into account the family pension and terminal benefits granted to the deceased employee's ~~PR~~ family. While that may be so, that is not the only ground on which the Committee has arrived at its conclusion. It cannot also be stated that the other grounds are not germane to the issues which they have considered and, therefore, we do not find any justification to proceed further in CP 239/2001.

3. For the reasons given above, CP 239/2001 is rejected, Notice issued to the alleged contemnor/respondent is discharged. File be consigned to the record room.

4. At this stage, Shri C.P.Pillai, learned counsel prays that he may be given liberty to proceed in the matter. It is upto him.

(Govindan S.Tampi)
Member (A)
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Lakshmi Swaminathan
Vice Chairman(J)